

the additional cost of Cement Concrete roads in critical areas, construction in two stages, engaging State/Central PSU/Forest Dept, permitting construction of pre-fabricated bridges, awarding tenders on a nomination basis to non-response tenders (in 27 districts) etc.

Harassment of innovator of Mangal Turbine

3289. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of RURAL DEVELOPMENT be pleased to refer to the answer to Unstarred Question 2714 given in the Rajya Sabha on the 4th August, 2014 and state:

(a) whether Government has taken any action on the basis of the Maithani Report and its recommendations to stop harassment of the investor of Mangal Turbine and to withdraw false cases against him, defreeze his bank account, restore his land, compensate for damages to the project site and also the monetary loss suffered by him; and

(b) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) and (b) Yes, Sir. Based on the representation of Shri Mangal Singh, the matter regarding non submission of documentary proof of expenditure by Shri Mangal Singh was reviewed in light of the evaluation report of Shri B.P Maithani, who was a National Level Monitor (NLM). Following this, in so far as this Ministry is concerned, the matter relating to payment of the balance amount of ₹ 3.00 lakhs to him has been decided with the approval of the Competent Authority.

Consolidation of land in Delhi

3290. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has received any representation recently from Gram Kalyan Samiti, village Badusarai, P.O. Chhawla (S.W.), New Delhi regarding consolidation of land in the village;

(b) whether Government has also received representations in this regard from public representatives;

(c) if so, the main grievances of the Gram Sabha; and